

Santosh Singh Thakur Vs State Of Chhattisgarh And Ors

Court: Chhattisgarh High Court

Date of Decision: Sept. 24, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Jitendra Pali, Adhiraj Surana

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. Challenge in the present writ petition is to the order dated 10.9.2018, Annexure P-1, whereby the petitioner has been sent from the office of

Development Commissioner, Raipur to the post of Principal, Rural Development Training Centre, Jagdalpur, District Bastar.

2. Contention of the counsel for the petitioner is that the petitioner is being sent outside the cadre and is being sent on deputation and the petitioner

could not have been sent on deputation without his consent.

3. Given the said facts, let the petitioner within a period of 10 days from today make a suitable representation to respondent no.1 who in turn shall

consider the grievance of the petitioner and take a decision at the earliest.

4. Till then, the effect and operation of the impugned order shall remain stayed so far as the petitioner is concerned.

5. With the aforesaid observation, the writ petition stands disposed of.